

(d) what are the current schemes undertaken by Government in order to deal with municipal solid waste, the details thereof, State-wise, including that of West Bengal?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) 21.45% of the total 1,58,878 metric tonnes waste generated per day is currently treated in the urban areas of the country.

(b) Under Swachh Bharat Mission (Urban) the Government of India has raised the Central assistance for Municipal Solid Waste Component from the 20% to 35%, subject to the overall State-wise funds envelope for SWM remaining unchanged. After the launch of “Swachh Bharat Mission”, the Union Government has taken following initiatives for ensuring financial viability of waste processing of plants for ensuring scientific disposal of Municipal Solid Waste.

(i) Central Electricity Regulatory Commission (CERC) has notified the generic tariff of ₹ 7.04 per unit and ₹ 7.90 per unit for Municipal Solid Waste and Refuse Derived Fuel based waste to energy plants, respectively and as per the tariff policy, the power generated from waste to energy plants have to be mandatorily procured by State DISCOMS.

(ii) Provision of Market Development assistance in form of fixed financial assistance of ₹ 1,500 per tonne on sale of city compost.

(iii) Notification of BIS Standards for promoting reuse/recycle of Construction and Demolition waste (C&D waste).

(c) At present, there are 75 operational waste to compost plants and 7 functional waste to energy plants.

(d) As explained in (b) above. Moreover, Ministry has released ₹ 1,296.45 crore to States/UTs for Solid Waste Management. This amount includes ₹ 34.54 crore released to State Government of West Bengal.

#### **Progress of National Urban Livelihood Mission**

1901. SHRI SANJAY RAUT: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government has conducted a review of the progress of the National Urban Livelihoods Mission (NULM) during the last two years;

(b) if so, the details thereof along with the success of the Mission, State-wise; and

(c) what measures have been taken by Government to fix the issues and gaps in the implementation of the Mission?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI M. VENKAIAH NAIDU): (a) to (c) The erstwhile Swarna Jayanti Shahri Rozgar Yojana was reviewed and restructured as National Urban Livelihoods Mission (NULM) in 2013. It was initially launched in 790 cities and later in February 2016, it was extended to all the Statutory Towns, as per Census 2011 and renamed as Deendayal Antyodaya Yojana (DAY-NULM). The progress of the Mission is monitored through monthly/quarterly progress reports submitted by the implementing agencies, field visits of the Mission staff and Ministry officials, and through meetings and video conferences.

Relevant issues are addressed appropriately by way of issue of instructions to the implementing agencies. Further, amendments to the operational guidelines of the mission components also are done on the basis of inputs received from the States.

**Allotment of flats to the residents of jhuggi camps**

†1902. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of flats allotted by the Delhi Government in 2013 to the residents of jhuggi camp in Taimur Nagar, Indira Gandhi Camp-I and II;

(b) the reasons for not giving possession to the residents of the said camps who had been offered flats in Dwarka and Baproula; and

(c) the reasons for delay in possession of the said flats and by when these slum dwellers would be given their flats, the details in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (c) Delhi Urban Shelter Improvement Board (DUSIB) Government of National Capital Territory of Delhi (GNCTD), has informed that under the provisions of the Relocation Policy dated 25.02.2013, a total of 592 JJ dwellers of JJ Basti Taimur Nagar, Indira Gandhi Camp Part I and II were found eligible for allotment of alternative accommodation and provisional eligibility letters were issued to them. The allotment-cum-possession letters were not issued to them due to changes in the policy, which are to be finalized by GNCTD.

**Notices for illegal construction in Lodhi Colony**

†1903. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether allottees of Type III Government accommodation, CPWD employees

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† Original notice of the question was received in Hindi.